

HIGH COURT OF MADHYA PRADESH**M.Cr.C. No. 9935/2021****(Rajkumar Dhakad Vs. State of MP)****Gwalior dated 22.02.2021**

Shri Sushil Goswami, Advocate for the applicant.

Shri N.K. Gupta, Public Prosecutor for Respondent/State.

Case Diary is perused.

Learned counsel for the rival parties are heard.

The applicant has filed this Fourth application u/S 439, Cr.P.C. for grant of bail. Earlier first and second bail applications were dismissed as withdrawn vide order dated 08/07/2020 and order dated 23/09/2020 passed in M.Cr.C. No. 21541/2020 and M.Cr.C. No. 29390/2020 respectively and the third bail application was dismissed on merits vide order dated 06/01/2021 passed in M.Cr.C. No. 51048/2020.

The applicant has been arrested on 13/05/2020 by Police Station Shamsabad District Vidisha (M.P.), in connection with Crime No. 130/2020 registered in relation to the offence punishable under sections 307, 326, 324, 323, 294, 506 and 427 of the IPC.

After considering the submissions made by learned counsel for the rival parties and looking to the facts and circumstances of the case as well as the gravity of the offence and the role played by the applicant, without expressing any view on the merits of the matter, it would be apparent that no new ground or change in circumstances could be shown by the applicant so that the view taken on 06/01/2021 may be changed.

On the basis of aforesaid discussion, it is not a good case in which the applicant may be released on bail.

Consequently, this repeat bail application under section 439 of Cr.P.C. filed by the applicant **Rajkumar Dhakad** is hereby dismissed.

Certified copy / E-copy as per rules/directions.

(S.A. Dharmadhikari)
Judge